

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

No. O.A. 1486 of 1996.

Date of order : 29.4.97.

Present : Hon'ble Dr. B.C.Sarma, member (A)
Hon'ble Mr. D. Purkayastha, Member (J)

RABIN SANNIGRAHI

VS.

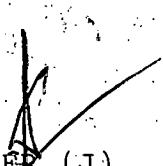
UNION OF INDIA & ORS.

For applicant : Mr. Samir Ghosh, Counsel.

For respondents : Mr. B.Mukherjee, Counsel.

This application has been filed being aggrieved by the fact that the respondents did not allow the applicant to join the post of Extra-Departmental Mail Carrier (EDMC), although he was selected for the said post and appointment order was issued to him. This Tribunal, by its order dated 18.12.96, directed the respondents to show cause by the next date as to why an interim order of the nature as prayed for in paragraph 9 of the application shall not be passed.

2. When the admission hearing of the matter was taken up today, Mr. Samir Ghosh, 1d. counsel for the applicant, submitted that the applicant has since been allowed to join by the respondents to the post of EDMC. Mr. B. Mukherjee, 1d. counsel for the respondents, also submitted on instruction that the applicant has already been allowed to join. This being the position, the applicant does not have any grievance now. The application is, therefore, disposed of accordingly without passing any order as regards costs.


MEMBER (J)


MEMBER (A)